

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition (Diary) No.303/2023**

- Subject : Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2 hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) sub-station of Northern Region.
- Date of Hearing : **16.8.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : National Load Despatch Centre (NLDC)
- Respondents : Solar Energy Corporation of India Limited and 3 Ors.
- Parties Present : Shri Debajyoti, NLDC  
Shri Gajendra Singh, NLDC  
Shri Aman Anand, Advocate, JSW  
Shri Aman Dixit, Advocate, JSW  
Ms. Natasha Debroy, Advocate, JSW  
Shri Siddharth Sharma, CTUIL  
Ms. Kavya Sharma, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition has been filed seeking directions of the Commission for advance procurement and dispatch of 150 MW / 300 MWh Battery Energy Storage System (BESS) out of the 500 MW/ 1000 MWh (2 hours of storage) standalone ISTS connected BESS pilot project at 400/220 kV Fatehgarh-III (Rajasthan) sub-station. The representative of the Petitioner further submitted that the said BESS is proposed to be utilized for Primary Reserve Ancillary Services, Secondary Reserve Ancillary Services and Tertiary Reserve Ancillary Services as per the Commission's Ancillary Services Regulations, 2022, and the Grid Code. He added that the Petitioner has also a proposed draft procedure for Scheduling, Metering, Accounting & Settlement for Grid Ancillary portion (150 MW/ 300 MWh) for the BESS (Pilot) Project and charges for implementation of the said earmarked ancillary portion of the Pilot standalone BESS Project. The representative of the Petitioner pointed out that the capacity (fixed) charges discovered through the bid process is Rs. 10,83,500 per MW/month (Annual Fixed Cost of Rs.~195 crore) and the useful Project life is 12 years, and if there is a possibility of further use, the first right to use is to be provided to the Petitioner.

2. Learned counsel for the Respondent No.2, JSW ReNew Energy Five Limited, a developer of the BESS Project, accepted the notice and sought time to file a reply to the Petition.

3. After hearing the representative of the Petitioner and learned counsel for the Respondent No.2, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Respondents to file their reply to the Petition, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
- (c) The Petitioner to furnish the following details on an affidavit within two weeks:
  - (i) Tentative per unit rate from the tied up capacity of 150 MW/300 MWh from the BESS Project.
  - (ii) Status of the BESS Sale Agreement between the Petitioner and the SECI.
  - (iii) Details clarifying the mechanism of using BESS for Primary, Secondary and Tertiary Ancillary Services.
  - (iv) Details regarding the accounting and deployment of BESS under different routes, viz. Discoms (150MW), Grid Ancillary Services (150MW) and Merchant (200MW).
  - (v) Details on scheduling and deviation settlement with respect to BESS injection and Drawal.

4. Registry is directed to number the Petition after completion of all procedural formalities.

5. The Petition shall be listed for hearing on **22.9.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**